

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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ORDER SHEET

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ORDERS OF THE TRIBUNAL

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24.4.2008

OA 139/2008

Mr.P.N.Jatti, counsel for applicant.

Heard learned counsel for the applicant.  
The OA stands disposed of, at admission stage  
itself, by a separate order.

  
(J.P.SHUKLA)  
MEMBER (A)

vk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 24<sup>th</sup> day of April, 2008

ORIGINAL APPLICATION NO.139/2008

CORAM :

HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

M.P. Mehta,  
Chief Passenger Transportation Manager,  
North Western Railway,  
Jaipur.

... Applicant

(By Advocate : Shri P.N. Jatti)

Versus

1. Union of India through  
Secretary Railway Board,  
Rail Bhawan,  
Rai-sina-Road,  
New Delhi.
2. Shri V.N.Mathur,  
Member,  
Traffic Railway Board,  
Rail Bhawan,  
Rai-Sina Road,  
New Delhi.
3. Dr.Nalin Singhal,  
Managing Director,  
Indian Railway Catering &  
Tourism Corporation Ltd.,  
9<sup>th</sup> Floor, Bank of Baroda,  
Sansad Marg,  
New Delhi.
4. Shri L.Saikia,  
CRM - IRTC,  
Eastern Railway,  
Guwahati.
5. Shri Vivek Shrivastava,  
East Zone,  
Eastern Railway,  
Kolkata.

... Respondents

(By Advocate : - - - )

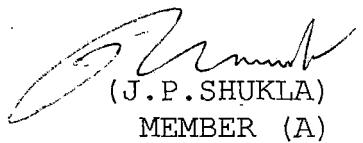
**ORDER (ORAL)**

PER HON'BLE MR.J.P.SHUKLA

It was submitted that the applicant has been prematurely repatriated without giving any advance intimation to him. The applicant had made a representation on 9.1.2008 (Ann.A/13) requesting for cancellation of repatriation order but the same has also not been decided by the respondents.

2. I have heard learned counsel for the applicant. I am of the view that the present OA can be disposed of, at admission stage itself, with a direction to the respondents to decide applicant's representation dated 9.1.2008 (Ann.A/13) by a reasoned and speaking order at the earliest possible.

3. With these observations, the OA stands disposed of at admission stage itself.



(J.P.SHUKLA)  
MEMBER (A)

vk